

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, DELHI

MP 660/87 in  
REGN. NO : DA 1005/86

Shri Gajendra Pal Sharma ... Applicant

Versus

Union of India & Others ... Respondents

12.6.1987

Applicant through counsel Shri K.L Bhatia.

No separate O.A was required to be filed. Even in our order dated 28.5.1987, while dismissing the M.P for expediting the hearing in DA 1005/86 we had observed that if the applicant wants any interim relief, it can be taken up even during the vacation. Hence DA 789/87 is allowed to be converted into a M.P. Fee paid on this O.A may be refunded to the applicant.

The order of dismissal is subject matter of DA 1005/86 which has already been admitted and while that application is pending before this Tribunal, notice has been issued to recover the Housing Building Advance. The applicant is out of job. Unless interim order is passed, the applicant will suffer grave and irreparable loss which cannot be compensated in terms of money later on. Hence, there shall be an ad interim stay of the recovery of the House Building Advance pending further orders on this application.

Notice Dasti returnable on 24.6.1987.



Sd/-

(Kaushal Kumar)  
Member 12.6.87

Sd/-

(K. Madhava Reddy)  
Chairman 12.6.87

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SECTION OFFICER  
Central A.C.T. DELHI  
Principal Bench, Delhi